

**IN THE INCOME TAX APPELLATE TRIBUNAL  
PANAJI BENCH, PANAJI  
BEFORE DR. M. L. MEENA, ACCOUNTANT MEMBER & SHRI ANIKESH BANERJEE, JUDICIAL MEMBER**

**I.T.A. Nos. 161 & 162/PAN/2018  
Assessment Years: 2013-14 & 2014-15**

<b>M/s. Sairaj Developers 4<sup>th</sup> Floor Rajdep Galaria Opp. Municipal Garden Sadar, Ponda Goa - 403401 [PAN: ABFFS7978L]  (Appellant)</b>	<b>Vs.</b>	<b>Pr. Commissioner of Income Tax, Panaji          (Respondent)</b>
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<b>Appellant by</b>	<b>Shri Vinod Totekar, C.A.</b>
<b>Respondent by</b>	<b>Shri Ranjan Kumar, CIT, D/R</b>

<b>Date of Hearing</b>	<b>30.03.2022</b>
<b>Date of Pronouncement</b>	<b>31.03.2022</b>

**ORDER**

**Per Dr. M.L. Meena, A.M.:**

The assessee seeks permission of this Bench to withdraw his appeals in ITA Nos. 161 & 162/Pan/2018 as he has availed the scheme under “*Vivad Se Vishwas Act, 2020*” vide his application dated 23/03/2022. The assessee states that he has received the acknowledgement of payment of the tax in demand by the designated authority in Form No.-5, bearing acknowledgement no. 953081701200122, dt. 20/01/2022, under the provisions of “*Vivad Se Vishwas Act, 2020*”.

2. Accordingly, we accept this application of the assessee and dismiss these appeals of the assessee as withdrawn.

**Order pronounced in the open court on 31.03.2022**

**Sd/-  
(Anikesh Banerjee)  
Judicial Member**

**Sd/-  
(Dr. M.L. Meena)  
Accountant Member**

**31/03/2022  
S.C. Sr.P.S.**

Copy of the order forwarded to:

- (1) The Appellant:-
- (2) The Respondent :-
- (3) The CIT:-
- (4) The CIT (Appeals):-
- (5) The DR, I.T.A.T.:-

True Copy

By Order

**Sr. Private Secretary**  
**ITAT**